

THE AUROVILLE (EMERGENCY PROVISIONS) AMENDMENT ACT, 1987

No. 44 OF 1987

[11th December, 1987.]

An Act further to amend the Auroville (Emergency Provisions) Act, 1980.

Be it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Auroville (Emergency Provisions) Amendment Act, 1987.

(2) It shall be deemed to have come into force on the 28th day of October, 1987.

Amendment of section 3.

2. In section 3 of the Auroville (Emergency Provisions) Act, 1980 (hereinafter referred to as the principal Act), in sub-section (1), in the proviso, for the words "seven years", the words "eight years" shall be substituted.

59 of 1980.

Repeat and saving.

3. (1) The Auroville (Emergency Provisions) Amendment Ordinance, 1987, is hereby repealed.

8 of 1987.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.